

Through Video Conference via Cisco WebEx

FIR No. : RC-DAI-2018-A-0025

Under Section: 120-B IPC read with Section 7 of the PC Act
(as amended up to date) & Sections 201 & 204 IPC & substantive offences thereof.
CBI v. Dalip Singh & Ors.

19.08.2020.

Present: Ms. Shashi Vishwakarma, PP for the CBI with consultant Sh. C.K. Sharma.

Accused No. 1 Dalip Singh on bail.
Accused No. 2 Pranjal Joshi on bail.
Accused No. 3 Harbans Rai Singhal on bail.

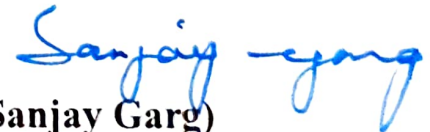
Ms. Tusharika Mattoo, counsel for accused No. 1.
Sh. Ajit K. Singh, counsel for accused Nos. 2 & 3.

Reply to three applications dated 15.02.2020 preferred by the accused Nos. 2 & 3 have been received from the CBI on court e-mail. Let the copies thereof be supplied to the counsel for accused Nos. 2 & 3 on his e-mail.

Re-list for arguments on the pending applications on **20.08.2020**. IO is directed to join the proceedings through video conference on the said date.

A copy of the order be sent to the computer branch for uploading the same on website.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends or as and when the undersigned visits the court.



(Sanjay Garg)

Special Judge (PC Act) (CBI) -18,
Rouse Avenue District Courts,
New Delhi/19.08.2020.

Through Video Conference via Cisco WebEx.

CBI Case No. 13/2020

CBI v. B. K. Basavaraju & Anr.

19.08.2020.

Present:- Ms. Shashi Vishwakarma, PP for the CBI with consultant Sh. C. K. Sharma.
Accused No. 1 with counsel Sh. Kanhiya Singhal.
Accused No. 2 with counsel Sh. Nikhilesh Kumar.

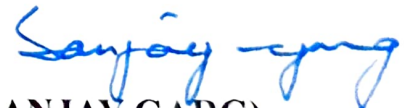
Reply to the application seeking discharge preferred by the accused No.2 has been received from the CBI on the court e-mail. Let the copy thereof be supplied to the counsel for the accused No.2 on his e-mail.

Two applications, one under Section 207 Cr.P.C. and another under Section 451 Cr.P.C., preferred by the accused No.1 have also been received on court e-mail. PP for the CBI submits that the copies thereof have been supplied. She seeks time to file reply. Let the same be filed before the next date with advance copy to the counsel for the accused No.1.

Re-list for arguments on the pending applications on **26.08.2020**. IO is directed to join the proceedings through video conference on the said date.

A copy of the order be sent to the computer branch for uploading the same on the website.

Original signed order has been retained by the undersigned, which shall be placed on record on reopening of courts after the lockdown ends or as and when the undersigned visits the court.



(SANJAY GARG)

Special Judge (PC Act) CBI-18,
Rouse Avenue District Courts,
New Delhi/19.08.2020.